Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting due for 21.08.2014 but actually held on 28.08.2014

The meeting No.20/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 21.08.2014 but actually held on 28.08.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.17/AM-15 for 31.07.2014, 18/AM-15 for 07.08.2014 and 19/AM-15 for 14.08.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 31.07.2014, 07.08.2014 and 14.08.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.20/AM-15 dated 21.08.2014 was taken up for discussion and the decisior taken in respect of each case is enumerated below:-

MEETING NUMBER: 20/84-ALC3/2014 MEETING DATE: 21.08.2014

Case No.:9/20/84-ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
HQ File::01/84/050/00142/AM15/	RLA File :07/24/040/00364/AM14/	Lic.No Date:0710101312 16.01.2014	Defer Date: 25,09,2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, GSM, manufacturing process and weight of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/cetails for consideration of the proposal. The case stands for re-listing on 25.09.2014.

	Case No.:16/20/84-ALC3/2014	Party Name: HIGH PERFORMANCE TEXTILES PVT.LTD.	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Approved
2	HQ File ::01/84/050/00149/AM15	RLA File :05/23/040/00499/AM14/	Lic.No/Date:0510384968 25.04,2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis



as per decision taken in NC meeting No.04/AM-14 held on 25.04.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Save splash2 fabric (knitted made out of FR		FR Viscose fibre (1.7 dtex. 38mm)	747 Kgs.
	Viscose/Chloro fibre/P- Aramid) coated with		P-Aramid fibre (1.7 dtex, 38mm)	115 Kgs.
	neoprene-black. GSM- 500-FR-Viscose/Chloro fibre/P-Aramid		Chloro fibre ZCS (2.8 dtex, 40mm)	288 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/20/84-ALC3/2014	Party Name: FREUDENBERG GALA HOUSEHOLD PRODUCT PVT. LTD.	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Approved
HQ File: 01/84/050/00138/AM15/	RLA Fife :03/94/040/00075/AM15	Lic.No/Date:0310780763 06.05.2014	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP monofilaments for brushes (0.4mm to 0.70mm). net content: PP Granules (raffia grade)-76.191 MT	MT	Polypropylene Granules (Rafia Grade)	80.00 MT

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/12/84-ALC3/2014	Party Name: SUPERFIL PRODUCTS LIMITED	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
HQ File :01/84/050/00090/AM15/	RLA File :04/24/040/00245/AM14	Lic.No/Date:0410157852 12.05.2014	Defer Date: 11.09,2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to await the same and defer the case for re-listing on 11.09.2014.



	Case No.:2/20/84-ALC3/2014	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
5	HQ File ::01/84/050/00135/AM15/	RLA File :03/94/040/00141/AM15/	Lic.No/Date:0310782562 22.05.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

	Case No.:3/20/84-ALC3/2014	Party Name: GRINDWELL NORTON LTD	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
6	HQ File ::01/84/050/00136/AM15/	RLA File :03/94/040/01117/AM14/	Lic.No/Date:0310782585 23.05.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

	Case No.:4/20/84-ALC3/2014	Party Name: CHHATARIYA FIRETECH INDUSTRIES.	'Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
7	HQ File :01/84/050/00137/AM15	RLA File :03/94/040/00179/AM15/	Lic.No/Date:0310784295 04.06.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

Case No.:3/12/84-ALC3/2014	Party Name: MASTER LINENS INC.,	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred	
HQ File :01/84/050/00092/AM15/	RLA File :32/24/040/00003/AM15/	Lic.No/Date:3210076742	Defer Date:	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.09.2014.

	Case No.:12/20/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Approved
9	HQ File :01/84/050/00145/AM15/	RLA File :05/24/040/00142/AM15/	Lic.No/Date:0510389043 25.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after



deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/44/2014-15-Hos., dated 27.08.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Dress with lining	65,230	91% Polyamide 9%	1.174 Sq.
	made of 91% Polyamide	Nos.	Elastane lace knitted dyed	meter per
	9% Elastane lace knitted		fabric, GSM-117+/-10%	picce
	dyed fabric, GSM-117±/-			
	10%			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:14/20/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Approved
HQ File::01/84/050/00147/AM15/	RLA File :06/24/040/00013/AM15/	Lic.No/Date:0610037788 25.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.15/AM-15 held on 17.07.2014 as detailed below:-

-	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Polypropylene monofila-	1.00,000	PP Granules virgin for	1,05,000
		ment yarn	Kgs.	extrusion	Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1	/20/84-ALC3/2014	Party Name: PASHUPATI POLYTEX PVT. LTD.	Meet No/Date:20/84- ALC3/2014 (21.08.2014	Status: Deferred
HQ File	00134/AM15/	RLA File :61/24/040/00022/AM15/	Lic.No/Date:6110001211 27.06.2014	Defer Date: 25 09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.



Case No.:15/20/84-ALC3/2014	Party Name: GAJANANYA SILK MILLS	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
HQ File 12 -01/84/050/00148/AM15	RLA File :07/24/040/00080/AM15/	Lic.No Date:0710105467	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

	Case No.:20/20/84-ALC3/2014	Party Name: BISWANATH BISWAS	Mcet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
13	HQ File :01/84/050/00153/AM15	RLA File::02/24/040/00065;AM15	Lic.No Date:0210204348 07.07.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

Case No.:21/20/84-ALC3/2014	Party Name: BISWANATH BISWAS	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210204347	Defer Date: 25.09.2014
14 :01/84/050/00154/AM15/	:02/24/040/00064/AM15/	07.07.2014	

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

	Case No.:13/20/84-ALC3/2014	Party Name: EXEL SOURCING COMPANY,	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
15	HQ File :::01/84/050/00146/AM15/	RLA File :32/24/040/00009/AM15/	Lic.No/Date:3210077017 08.07.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

	Case No.:11/20/84-ALC3/2014	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Approved
16	HQ File:01/84/050/00144/AM15	RLA File :10/24/040/00021/AM15/	Lic.No/Date:1010058617	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after



deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Polyester needle felt mats	4762 Sq.	Polyester needle felt	5000 Sq.
4	with rubber backing mats/	meter	carpet in rolls	mete.
	matting			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:26/20/84-ALC3/2014	Party Name: CREATIVE INTERNATIONAL PVT.LTD	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710105699	Defer Date: 25.09.2014
:01/84/050/00159/AM15/	:07/24/040/00128/AM15/	11.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 25.09.2014.

Case No.:27/20/84-ALC3/	2014 Party Name: SHAHLEXPORTS PVT. LTD.	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0710105661	
:01/84/050/00160/AM15/	:07/24/040/00139/AM15/	11.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester dyed fabric, GSM-90+/-10%. Style No. 5BB05T044.B.B		100% Polyester dyed fabric, GSM-90+/-10%	33,120 Sq. meter
2.	Ladies Capri Pant made of 100% Cotton printed woven fabric, GSM-106+/-10%, Style No.245588		100% Cotton printed woven fabric, GSM- 106+/-10%	5400 Sq.meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:28/20/84-ALC3/2014	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
HQ File -01/84/050/00161/AM15	RLA File :56/24/040/00017/AM15/	Lic.No. Date:5610004332	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals. Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

Case No.:29/20/84-ALC3/2014	Party Name: SACOS INDIGO PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Approved
HQ File :01/84/050/00162/AM15	RLA File :56/24/040/00029/AM14/	Lic.No/Date:5610004331	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations and taking cue from SION H-97 decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
20	1.	PP Woven Jumbo Bags (FIBC)	10,00,000 Kgs.	P.P. Granules	1.10 Kgs./kg. content in export product.
				LLDPE Granules	1.05 Kgs./kg. content in export product.
				Additive Master Batch U.V. Stabilizer	20,000 Kgs.
				HDPE Granules for webbing thread	1,10,000 Kgs.
				LDPE Granules	1,10,000 Kgs.
				P.P. Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/20/84-ALC3/2014	Party Name: SRF LIMITED	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Approved
HQ File :01/84/050/00140/AM15/	RLA File -04/24/040/00056/AM15/	Lic.No/Date:0410158973	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis



as per decision taken in NC meeting No.13/AM-15 held on 03.07.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Synthetic fabric 840 denier	1.25.999	Polyester Chip	98.563 Kgs.
	and above/ Polyester/Nylon	Kgs.	Spin finish oil	844 Kgs.
	72:28/Dipped belting		Nylon 66 Industrial yarn	38.429 Kgs.
	fabric(EP)/Rubberised		V.P. Latex	8190 Kgs.
	textile fabrics/Conveyer		Resorcinol	882 Kgs.
	Duck/ Synthetic fabrics of Nylon 6/66 & Polyester		Bonding agent (Grilbond IL-6 50%/ISO Bond	630 Kgs.
	840 denier and above		PC45)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:6/20/84-ALC3/2014	Party Name: CENTEX INTERNATIONAL PVT LTD	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
22	HQ File 2 :01/84/050/00139/AM15/	RLA File :30/24/040/00019/AM15/	Lic.No/Date:3010103022 16.07.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

	Case No.:8/20/84-ALC3/2014	Party Name: SAGAR BRUSH INDUSTRIES	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3510044512	Defer Date:
23	:01/84/050/00141/AM15/	:35/24/040/00007/AM15/	16.07.2014	25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

	Case No.:10/20/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
24	HQ File 1:01/84/050/00143/AM15/	RLA File :05/24/040/00159/AM15/	Lic.No/Date:0510389728	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.



Case No.:17/20/84-ALC3/2014	Party Name: APEX APPARELS	Meet No/Date:20/84- ALC3/2014	Status: Deferred
HQ File	RLA File	21.08.2014 Lic.No/Date:0510389739	Defer Date:
:01/84/050/00150/AM15/	:05/23/040/00156/AM15/	16.07.2014	25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 25.09.2014.

Case No.:18/20/84-A1,C3/2014	Party Name: RAJAPALAYAM MILLS LIMITED.	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:3510044517	De er Date: 25.09.2014
:01/84/050/00151/AM15/	:35/24/040/00009/AM15/	18.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided manufacturing process, flow chart and stage-wise wastage of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 25.09.2014.

	Case No.:22/20/84-ALC3/2014	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
27	HQ File :01/84/050/00155/AM15/	RLA File :10/24/040/00035/AM15/	Lic.No/Date:1010058656 21.07.2014	Defer Date: 25 09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

Case No.:23/20/84-ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
HQ File::01/84/050/00156/AM15/	RLA File :07/24/040/00149/AM15/	Lic.No/Date:0710106028	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM. GSM, manufacturing process and weight of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 25.09.2014.



Case No.:24/20/84-ALC3/2014	Party Name: JCT LTD.	Meet No/Date:20/84- ALC3:2014 21,08,2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:3010103037	Defer Date: 25.09.2014
:01/84/050/00157/AM15/	:30/24/040/00022/AM15/	22.07.2014	

29 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided flow chart of wastage at each stage and calculation for requirement of raw material for making export item in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 25.09.2014.

Case No.:25/20/84-ALC3/2014	Party Name: COTTON WORLD	Meet No Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
HQ File:01/84/050/00158/AM15/	RLA File :07/24/040/00122/AM15/	Lic.No/Date:0710105990 22.07.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM & measurement chart of export product in support of their proposal. Therefore, the Committee after del berations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 25.09.2014.

Case No.:19/20/84-ALC3/2014	Party Name: K H EXPORTS INDIA PRIVATE LIMITED.	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
HQ File :01/84/050/00152/AM15/	RLA File :04/24/040/00095/AM15/	Lic.No/Date:0410159067 23.07.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has issued a deficiency letter to applicant firm on 20.08.2014 for submission of requisite information/details in support of their proposal for consideration of the proposal. Therefore, the Committee after deliberations decided to await the same and deferred the case for re-listing on 25.09.2014.

MANUAL AGENDA CASE

(32)

(32)	
Case No.266	M/s Narayan International, Noida
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/050/AM-11/DES-V
Re-fixation of input output norm	s in respect of Advance Authorization No. 0510261480
dated 30.03.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 25.09.2014.

(33)

(33)	
Case No.267	M/s Chiripal Industries Ltd., Ahmedabad
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/281/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810115375	
dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.09.2014.

(34)

(31)		
	Case No.268	M/s Chiripal Industries Ltd., Ahmedabad
	NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/280/AM-13/DES-V
	Re-fixation of input output norms in respect of Advance Authorization No. 0810115374	
	dated 25.09.2012.	·

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.09.2014.

(35)

(33)	
Case No.269	M/s Chiripal Industries Ltd., Ahmedabad
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/300/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810114745	
dated 31.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.09.2014.

(36)

(30)	
Case No.270	M/s Chiripal Industries Ltd., Ahmedabad
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/448/AM-13/DES-V
Ratification of input output norm	as in respect of Advance Authorization No. 0810118227
dated 06.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.09.2014.

(37)

31)	
Case No.271	M/s Ganga Acrowools Ltd., Ludhiana
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/023/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.3010101676	
dated 03.04.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

(38)

(50)	
Case No.272	M/s Vrijesh Corporation, Mumbai
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/404/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310767767	
dated 24 01 2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to delete the words. The GSM should match in both import and export from the NC decision taken in its meeting No.50/AM-14 held on 27.03.2014 in this case. The Committee after deliberations decided to accept the request of the applicant firm and delete the words. The GSM should match in both import and export from the NC decision taken in its meeting No.50/AM-14 held on 27.03.2014 in this case.

(39)

(3/)	
Case No.273	M/s The Bombay Dyeing & Mfg. Co. Ltd., Mumbai
NC 20/AM-15, dt. 21.08.2014	File No.01/84/162/868/AM-08/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 031044681	
dated 17.10.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.09.2014.

(40)

	J)	
	Case No.274	M/s. Veekay Polycoats Ltd New Delhi
	NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/184/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.051032880		as in respect of Advance Authorization No.0510328805
	dated 03.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to await the same and defer the case for re-listing on 25.09.2014.

(41)

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Case No.275	M/s Chelsea Mills, New Delhi	
NC 20/AM-15, dt. 21.08.2014	File No.01/84/171/035/AM-14/DES-V	
Re-fixation of input output norms in respect of Annual Advance Authorization No.		
0510342264 dated 02.01.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

(42)	
Case No.276	M/s Winsome Textile Industries Ltd., Chandigarh
	received from PC-4(B) Section
NC 20/AM-15, dt. 21.08.2014	File No.01/94/180/00063/AM-14/PC-4(B)/DES-V
Clarification regarding admissibility of DEPB for export of composite product where net	
weight of one of the product is more than 5%.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer back to PC-4(B) Section as DEPB have technical members and they are capable of deciding the issue.